

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 959**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/AGRAHAYANA 22, 1944
(SAKA)**

ONE NATION ONE UNIFORM

**959. SHRI BIDYUT BARAN MAHATO:
SHRI SHRIRANG APPA BARNE:
SHRI DHAIRYASHEEL SAMBAJIRAO MANE:
SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI PRATAPRAO JADHAV:
SHRI SUBRAT PATHAK:
SHRI SUDHEER GUPTA:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to introduce uniformity in the dress code of police and security forces across the States and Union Territories through the concept of 'One Nation One Uniform' in the country and if so, the details thereof;**
- (b) whether the Government has studied the challenges being faced in this regard and has chalked out any roadmap for the same and if so, the details thereof;**
- (c) whether the Government has held any consultation with the State Governments in this regard;**
- (d) if so, the details thereof and the response of various State Governments in this regard;**
- (e) whether the Government also proposes to review and amend old laws and strengthen human intelligence for effective policing and if so, the details thereof and the steps taken in this direction; and**
- (f) whether the Government also proposes to introduce 'uniform law and order policy' across the country and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d) “Police” is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India.

The matter of considering a common uniform for the police of the States has been discussed in ‘Chintan Shivir’ of Home Ministers of the States/Union Territories with a view to give common identity to the police for law enforcement, as citizens can recognize police personnel anywhere in the country. “Police” being a State subject, the States can have their own emblem and badge as part of their uniform.

(e) & (f) Police Forces of the States work within the existing legal and institutional framework in the matter. The review of existing rules and its amendment on functional requirement is a continuous process. As “Police” is a State subject, it is primarily the responsibility of the State Governments/UT Administrations to make the police force efficient & capable and its functioning more effective and transparent. The Union Government supplements the efforts of the States by providing funds for modernisation, issues advisories on various matters and formulates national standards & procedures.

The Ministry of Home Affairs circulated Model Police Act, 2006 to all State Governments which has provisions of role, functions, duties and responsibilities of police by taking into account the context of public order and internal security challenges.